

National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 118/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 27.10.2017

NAME OF THE COMPANY: Dasaparakosh Hotels & Resorts Pvt Ltd vs M/S  
Kumar Ashiyana Pvt Ltd

SECTION OF THE COMPANIES ACT: 9 of I.B Code of 2016

Sl. NO.	Name	Designation	Representation	Signature
1.	Nishant Mishra	Advocate	Prthamesh	
2.	Bal Ram Gupta	Advocate	Respondent	

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Advocate Sh. Nishant Mishra, alongwith Tanmay Sad for the Operational Creditor. Sh. Balram Gupta for the Corporate Debtor Company. He seeks time to file reply, it is now a matter of record that earlier time was granted on 05.10.2017 to the Corporate Debtor Company to file a formal objection, if any, to the present I.B. petition. However, such objection is not filed yet. In fact, this Court has previously observed such in its order dated 05.10.2017 that reply of Corporate Debtor Company is still awaited. Today, the counsel once again seeks time to file formal objection, as he is making first appearance in the matter.

Therefore, a last opportunity is granted to the Corporate Debtor Company for filing the same with cost of Rs.1,000/- payable to Operational Creditor and to serve an advance copy to the Operational Creditor counsel. Operational Creditor is also at liberty to file a rejoinder to such reply, if filed.

The matter be listed on 16<sup>th</sup> November, 2017.

Date: 27/10/2017

Typed by  
Md. Zaid

H.P. Chaturvedi, Member(Judicial)